

(9)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH  
NEW DELHI.

O.A. No. 2898/97

Decided on 22<sup>nd</sup> February 1999

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

HON'BLE MR. T. N. BHAT, MEMBER (J)

1. Association of Officers of Central Labour Service,  
represented by,  
G.P. Bhatia, General Secretary,  
Labour Officer, Ordnance Factory,  
Muradnagar-201206 (UP)
2. S. C. Sharma S/o Sh. N. D. Sharma,  
Assistant Labour Commissioner (Central),  
Room No. 509, Shram Shakti Bhawan,  
Rafi Marg, New Delhi -1      .... Applicants  
(Applicants in person)

Versus

Union of India,  
through  
the Secretary,  
Ministry of Labour,  
Shram Shakti Bhawan, Rafi Marg,  
New Delhi -1,

2. The Secretary,  
Ministry of Personnel,  
Public Grievances and Pensions,  
North Block,  
New Delhi -1.

3. The Secretary,  
Union Public Service Commission,  
Dholpur House,  
New Delhi -11      .... Respondents.

(By Advocate: Shri R.P. Agarwal )

ORDER

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

Applicants seek a direction to respondents

(10)

to issue confirmation orders in respect of all eligible officers of 1989 and subsequent batches of Central Labour Officers within a reasonable time frame and also to circulate a seniority list of all officers appointed in Central Labour Service.

2. We have heard applicant No.2 Shri S.C. Shama on behalf of applicant association and Shri R.P. Agarwal for respondents.

3. Shri Shama admits that after the OA was filed, officers of 1990 batch have been confirmed. We call upon respondents to complete the task in respect of the remaining batches of officers who are due for confirmation, in accordance with rules and instructions, as expeditiously as possible and preferably within 6 months from the date of receipt of a copy of this order.

4. Meanwhile seniority list of officers in CLO should also be prepared and circulated in accordance with rules and instructions as expeditiously as possible and preferably within 6 months from the date of receipt of a copy of this order, if not already done till now.

5. The OA is disposed of in terms of paras 3 and 4 above. No costs.

*22.2.99.*  
( T.N. BHAT )  
MEMBER (J)

*Arif Ali*  
( S. R. ADIGE )  
VICE CHAIRMAN (A)

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